

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
IA No. 424/JPR/2022
CP No. (IB)- 51/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Himadri Speciality Chemical Ltd. ... Operational Creditor/Applicant

Versus

Prayag Polytech Pvt. Ltd. ... Corporate Debtor/Respondent

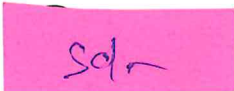
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

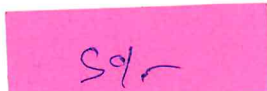
For the Applicant : Ranjabati Ray, Adv.
For the Corporate Debtor : Virendra Ganda, Sr. Adv.
Vipul Ganda, Adv.
Ayandeb Mitra, Adv.
Avnika Mishra, Adv.

ORDER

Heard Ms. Ranjabati Ray, Adv. appearing for the Petitioner. Mr. Virendra Ganda, Sr. Adv. appearing for the Respondent. Learned counsel for the Petitioner sought time to file rejoinder. In between, the Corporate Debtor undergone CIRP and proceedings could not be continued in this matter. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Failing which, right to file rejoinder will be forfeited. List the matter on 17.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 23, 2024